

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT - II

Item No. 214
(IB)-2240(ND)2019
IA/2397/2021

IN THE MATTER OF:

| | | |
|---|-----|-----------------------------|
| M/s. Hi Tech Resource Management Limited | ... | Applicant/Petitioner |
| Versus | | |
| M/s. Overnite Express Limited | ... | Respondent |

Under Section: 7 of IBC, 2016

Order delivered on 02.08.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

Abhishek Anand, Advocate & Pathik Choudhury, Advocate for RP

ORDER

Ld. Counsel appearing for the Respondent no. 1 submits that he has already filed the reply on 30th June 2021 but today he has received information regarding some defects pointed out by the Registry. Therefore, the Respondent is directed to remove the defects and ensure uploading of the reply on the DMS.

List the matter on 7th September 2021.

(L. N. GUPTA)
MEMBER (T)

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)